NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 226/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.12.2017

NAME OF THE PARTIES:

Punjab Sind Bank Ltd.

V/s.

SEZ Sterling & Infrastructure Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

ORDER CP 226/I&BC/NCLT/MB/MAH/2017

- 1. None present from either side. Number of opportunities granted.
- Financial Creditor to propose the name of the IRP. No name has been proposed so far. Therefore, the petition is liable to be dismissed, being defective. 7 days' notice is issued. Otherwise the Petition shall stand dismissed by operation of law.
- 3. Adjourned to **14.12.2017**.

Sd/-M.K. SHRAWAT Member (Judicial)

Date: 04.12.2017

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